

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 104**

**IA(I.B.C)/617(CH)2024**  
**IA(I.B.C)/1486(CH)2024**  
**And**

**CP (IB) No. 230/Chd/Pb/2023**

**IN THE MATTER OF:**

**Daksh Dehra (PG)**

...

**Petitioner**

**Under Section: 94, 99, 60(5), IBC 2016**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Aalok Jagga with Mr. APS Madan and Mr.  
Gulrukh Kaur Sidhu, Advocates

**For the RP** : Ms. Preeti Yadav, Advocate

**For the Edelweiss  
Asset Reconstruction  
Com. Ltd.** : Mr. Puru Gupta, Advocate

**ORDER**

**IA(I.B.C)/1486(CH)2024**

Heard the submissions made by the learned counsel for the RP (Ms. Preeti Yadav, Advocate). This is an application on behalf of RP under Section 60(5) of IB Code, 2016 seeking condonation of delay in filing the report under Section 99 by the RP. Having noted the submissions made by the learned counsel and having perused the contents of the application, RP is directed to be more careful and vigilant. The present application for condonation of delay

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01.07.2024

in filing the report under Section 99 of IB Code, 2016 is allowed and RP is directed to serve a copy of the report upon all the creditors. It transpires that there are five creditors out of which, four creditors who have not yet received the report in all respects, therefore, learned counsel for RP is directed to serve once again the copy of the report upon all the creditors either by email or by speed post or other modes of service recognized under law.

The learned counsel for the Edelweiss Asset Reconstruction Company Ltd. has submitted that he has personally contacted the RP and obtained a copy of the report, therefore, he is permitted to file reply to the report along with the vakalatnama. Let all other four creditors may be supplied with the copies of the report and proof of service of report may be filed before the next date of hearing. Keeping in view the facts and circumstances, IA(I.B.C)/1486(CH)2024 is allowed.

**CP (IB) No. 230/Chd/Pb/2023 & IA(I.B.C)/617(CH)2024**

Let the above matters be posted on 05.08.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**